

ment of Economic Affairs) Notification S.R.O. No. 115, dated the 10th January, 1958, publishing the Tax on Railway Passenger Fares (Distribution) Rules, 1958. [Placed in Library. See No. LT-587/58.]

MINISTRY OF FINANCE NOTIFICATIONS UNDER THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under section 33 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):—

- (i) Notification G.S.R. No. 492, dated the 21st June, 1958, rescinding Government Notification No. 34-Central Excises, dated the 3rd August, 1954.
- (ii) Notification G.S.R. No. 523, dated the 28th June, 1958, publishing an amendment in the Central Excise Rules, 1944.
- (iii) Notification G. S. R. No. 524, dated the 28th June, 1958, publishing further amendments in the Central Excise Rules, 1944.
- (iv) Notification G. S. R. No. 525, dated the 28th June, 1958, publishing further amendments in the Central Excise Rules, 1944.

[Placed in Library. See No. LT-821/58 for (i) to (iv)].

- (i) **APPROPRIATION ACCOUNTS (RAILWAYS) 1956-57.**
- (ii) **BLOCK ACCOUNTS (RAILWAYS) 1956-57**
- (iii) **AUDIT REPORT (RAILWAYS) 1958**

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers:—

- (1) **Appropriation Accounts of Railways in India for 1956-57**

(Parts I and II). [Placed in Library. See No. LT-801/58.]

- (ii) **The Block Accounts (including capital statements comprising the loan accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1956-57.** [Placed in Library. See No. LT-802/58.]

- (iii) **The Audit Report, Railways, 1958.** [Placed in Library. See No. LT-800/58.]

NOTIFICATION PUBLISHING THE DHOTIES (FIXATION OF COLLECTIVE QUOTA) RULES, 1958

SHRI SATYA NARAYAN SINHA: Sir, on behalf of Shri Lal Bahadur, I beg to lay on the Table, under sub-section (2) of section 5 of the Dhoties (Additional Excise Duty) Act, 1953, a copy of the Ministry of Commerce and Industry Notification S.R.O. No. 392, dated the 25th January, 1958, publishing the Dhoties (Fixation of Collective Quota) Rules, 1958. [Placed in Library. See No. LT-664/58.]

FIRST REPORT OF THE COMMITTEE FOR PLANNING MEASURES AGAINST FLOODS IN DELHI

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Sir, I beg to lay on the Table a copy of the First Report of the Committee constituted by the Prime Minister on the 23rd July, 1958, for planning measures against floods and similar calamities in Delhi. [Placed in Library. See No. LT-804/58.]

NOTIFICATION PUBLISHING AMENDMENTS IN THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each